

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Jammu/Srinagar

Notification.

Srinagar, 24TH of June, 2026.

S.O. 180. — In exercise of the powers conferred by Section 165 of the Motor Vehicles Act, 1988 (Central Act), the Lieutenant Governor of Union Territory of Jammu and Kashmir, on the recommendations of the High Court of Jammu & Kashmir and Ladakh, hereby designates the court of Additional District and Sessions Judge, Samba as Motor Accidents Claims Tribunal with the territorial jurisdiction of District Samba for the purposes of the said Act.

By order of the Lieutenant Governor.

Sd/-

(Achal Sethi)

Commissioner Secretary to Government

No: Law-Jud/61/2026-10.

Dated. 24-06-2026.

Copy to:

1. Ld. Advocate General, J&K.
2. Principal Secretary to Lieutenant Governor, Lok Bhavan.
3. Principal Secretary to Government, Home Department.
4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
5. Commissioner Secretary to Government, General Administration Department.
6. Registrar General, High Court of Jammu and Kashmir and Ladakh, Srinagar. This is with reference to his letter No. 10897/RG/GS dated 05-03-2026.
7. Principal District and Sessions Judge, Samba. He is hereby authorized to transfer all MACT cases presently pending before his Court to the Court of Additional District and Sessions Judge, Samba.
8. All Concerned Judicial Officers.
9. Director, Archives, Archeology and Museums, J&K, Jammu.
10. General Manager, Government Press, Jammu/Srinagar for publication in an extraordinary issue of Government Gazette.
11. I/C Website, Department of Law, Justice & PA.
12. S.O Section, Department of Law, Justice & PA (w. 7. s.c).
13. Concerned file.

(Binny Kumar)

Assistant Legal Remembrancer

24.06.2026.